

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1493
ANSWERED ON:04.03.2015
REGULATION OF FEE STRUCTURE
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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has laid down norms for fee structure in private professional colleges/universities in the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether these norms are being followed by such colleges/universities and if not, the action taken/ proposed to be taken against such institutions;
- (d) whether the Government has evolved any mechanism to control the arbitrary fee structure in these colleges/ universities and if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government is planning to bring a strong legislation to curb the unethical practices by regulating admissions in such colleges/universities and if so, the details thereof; and
- (f) whether the Government has set up any task force to study the admission process in such colleges/universities and if so, the outcome thereof?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) to (d): As per the Supreme Court of India's direction in the case of TMA Pai Foundation and subsequent judgments, in order to make the Higher Education affordable in the country the fee in the Private Professional Colleges is fixed by the State Fee Fixation Authorities in the States concerned. In so far as private universities and Institutions Deemed to be Universities are concerned, there are no UGC Regulations to decide fee structure in Institutions Deemed to be Universities and Private Universities. There is provision in the UGC (Institutions Deemed to be Universities) Regulations, 2010 (as amended upto 2014) and UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 that the fee shall be in accordance with the norms/guidelines prescribed by the UGC/ Government of India. Further, the UGC's above said Regulations 2010 have made it mandatory for Deemed to be Universities to publish a Prospectus before commencement of admission process indicating the details of fee structure etc.

Some of the Institutions Deemed to be Universities are deciding their fee structure on the basis of 'Fee Fixation Committee' headed by a retired Judge of High Court. Some of them are deciding it on the basis of resolutions passed by Finance Committees and approved by the Boards of Management.

(e): The UGC has amended UGC (Institutions Deemed to be Universities) Regulations, 2010 in the year 2014 and various provisions have been added to curb unethical practices in admissions in Institutions Deemed to be Universities.

Private Universities are regulated by the UGC as per the provisions contained in the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003. Clause 3.9 of the above Regulations is reproduced below:

"The admission procedure and fixation of fees shall be in accordance with the norms/guidelines prescribed by the UGC and other concerned statutory bodies."

At present, the admission procedure in the Private Universities is decided by the concerned State Governments.

(f): The UGC has not set up any task force to study the admission process in Institutions Deemed to be Universities/Private Universities.